## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 8/NCLT/AHM/2018 CA(CAA) No. 141/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Hukamchand Investments Pvt Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

SIGNATURE

1 AADHAR BHARMA

ORDER

2

Learned Advocate Mr. Aadhar Sharma present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 20.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Choutha Sansaar" Indore edition and "Free Press" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 20.02.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL